## **COURT-II**

## Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

## Appeal No. 1 of 2016 and Appeal No. 9 of 2016 & IA-113 of 2016

Dated: 9<sup>th</sup> March, 2016

Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member

Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

**Appeal No. 1 of 2016** 

**Chairman-cum-Managing Director** 

Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & Anr. ... Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s): Mr. Pradeep Misra

Counsel for the Respondent(s): Ms. Abiha, Mr. Ashok for R-2/NLDC

Appeal No. 9 of 2016 & IA-113 of 2016

Delhi Transco Ltd. ... Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s): Mr. Anand K. Ganesan

Counsel for the Respondent(s): Ms. Abiha, Mr. Ashok for R-2/NLDC

## **ORDER**

In these Appeals, being Appeal Nos. 1 of 2016 and 9 of 2016, as per the affidavit of service, parties are served but the pleadings are not complete.

Ms. Abiha, law officer of Respondent No.2 prays for and is granted three weeks time to file counter affidavit/reply.

The Central Commission/Respondent No.1 may also file counter affidavit/reply in the said period.

Rejoinder, if any, be filed within two weeks thereafter.

Post these matters for hearing on 9th May, 2016.

(T. Munikrishnaiah) Technical Member (Justice Surendra Kumar) Judicial Member

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